

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

30. IA-4389, 3292, 4260, 2924, 4246 & 4513/2023
in C.P.(IB)/1389(MB)/2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 06.11.2023

NAME OF THE PARTIES: Tejendrakumar Patel
vs.
Vikas Procon Private Limited

SECTION: 9, 60(5), 19(2) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Pulkit Sharma a/w Mr. Rohan Agarwal, Mohd. Varawala i/b Rubina Khan of Fortis India Law, Ld. Counsel for the Applicant in IA-4389/2023 present. Mr. Rohit Gupta a/w Mr. Viraj Parekh, Mr. Umang Mehta, Mr. Aamir Attari, Ms. Aalisha Sharma, Ms. Trisha George i/b Dhruve Liladhar & Co., Ld. Counsel for the Applicant in IA-2924/2023 present. Mr. Prabhakar Tandon, Ld. Counsel for the Auditor present. In IA-2924/2023 - Mr. Akshay Petkar a/w Mr. Amir Arsiwalla i/b Mr. Pratik Pandey, Ld. Counsel for the RP present. Mr. Shadab S. Jan i/b Ritesh Hegde, Ld. Counsel for the Respondents 3&4 present. Mr. Nausher Kohli, Ld. Counsel for the Respondents 5, 10 & 11 present. In IA-4389/2023 – Mr. Charles D’Souza a/w Mr. Prakhar Tandon, Ld. Counsel for the R2 present. Mr. Amir Arsiwalla a/w Mr. Akshay Petkar i/b Pratik Pandey, Ld. Counsel for the R1 present.
2. Respondents who are not filed reply in any IA, are directed to file reply within 2-3 weeks with a copy served upon other side well in advance of the next date of hearing.

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3. All parties are directed to complete the pleadings before the next date of hearing.
4. At the request of the parties, list this matter on **06.12.2023**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)